Written Answers to		[3 MAY, 2013]	Unstarred Questions	109
1	2		3	
20.	Uttar Pradesh		13	
21.	Uttarakhand		4	
22.	West Bengal		5	
	Total:		171	

Obscene and vulgar advertisements on web pages

4078. DR. T.N. SEEMA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it has come to Government's notice that there is a slew of obscene and vulgar advertisements showing up in every corner of Facebook, Gmail, Youtube and Yahoo India web pages leading to unwanted exposure to pornography in a family environment:
- (b) if so, the steps taken or proposed to be taken by Government to stop carriage of such absolutely unaesthetic and degrading advertisements on the commonly used sites; and
- (c) the details of mechanism available with Government to stop carriage of obscene contents and vulgar advertisements through networks?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Internet infrastructure/service may be used for hosting variety of applications and content of any nature from anywhere in the world. The Internet infrastructure does not distinguish the nature of content. Several groups often assume false identities to post such content on the Internet. The technology is therefore used for variety of purposes, which may be liked by one section of society and not liked by other sections of society. Obscene and pornographic advertisements are one such nature of content that are targeting global audience across many countries. Such content can be accessed on the Internet by all sections of users including children.

(b) and (c) The Information Technology Act, 2000, amended by the Information Technology (Amendment) Act, 2008 with effect from 27.10.2009, together with the Indian Penal Code 1860, provides legal framework for countering pornographic content

including child pornography. Sections 67, 67A and 67B of the Information Technology Act provide for stringent punishment and fine for publishing or transmission of pornography in electronic form as well as hosting on website any information which is lascivious, or contains sexually explicit act or conduct, or depicts children engaged in sexually explicit act.

Investment in telecom sector

4079. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state the total investment in the telecom sector, year-wise, for each financial year starting 1995-96 until 2011-12, as break-up of domestic investment and FDI?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): The data on Capital investment from 1995-96 to 2000-2001 and Foreign Direct Investment (FDI) from 1995-96 to 1999-2000 in telecom sector are not available. The details of the capital investment (Gross Block) made by telecom service providers, and FDI in telecom sector, year-wise, are as under:—

Year	#Capital investments (Gross block) i.e. cumulative (Rs. in crores)	@FDI equity inflows (Rs. in crores)
1	2	3
2000-2001	Data not available	784
2001-2002	103146	3,938
2002-2003	127733	908
2003-2004	154067	398
2004-2005	179285	541
2005-2006	202169	2,751
2006-2007	240710	2,150
2007-2008	278599	5,100